

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 175 of 2020

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.Appellant

Vs.

Fathima Abdul Khadhar & Ors.Respondents

Present:

For Appellant: Mr. Dinkar Singh, Advocate

For Respondents:

ORDER

29.01.2020: Being satisfied with the ground projected for condonation of delay, we condone delay of 15 days beyond statutory period of 30 days in preferring the appeal. I.A. No. 434 of 2020 is disposed of.

Since the approved Resolution Plan is under implementation and Monitoring Committee under supervision of Resolution Professional is overseeing the implementation, the Appellant (Financial Creditor) shall satisfy us that he has locus to file the instant appeal.

List this appeal 'for orders' on **14th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn